GOVERNMENT OF INDIA
MINISTRY OF HEAVY INDUSTRIES & PUBLIC ENTERPRISES
DEPARTMENT OF HEAVY INDUSTRY
RAJYA SABHA
UNSTARRED QUESTION NO. 2933
ANSWERED ON 22.03.2021

GOVERNMENT'S POLICY FOR CONVERSION OF DIESEL/PETROL VEHICLE TO ELECTRIC VEHICLES

2933. SHRI ASHWINI VAISHNAW:

Will the Minister of **HEAVY INDUSTRIES AND PUBLIC ENTERPRISES** be pleased to state:

(a) Government's policy for encouraging conversion of diesel and petrol vehicles to electrical vehicles;

(b) the incentives Government will provide if Indian entrepreneurs come up with conversion kits for converting diesel and petrol vehicles to electric vehicles; and

(c) amendments needed in Rules and Acts for encouraging such conversion projects?

ANSWER

THE MINISTER OF STATE FOR HEAVY INDUSTRIES & PUBLIC ENTERPRISES
(SHRI ARJUN RAM MEGHWAL)

(a) to (c): Sir, Ministry of Road Transport and Highways has informed that Government has notified G.S.R. 167(E) dated 01st March 2019 for retro-fitment of hybrid electric system or electric kit to vehicles and their compliance standards shall be as per AIS 123. The detailed notification is at ANNEXURE-I.

Further, Government vide S.O. 5333(E) dated 18th October, 2018 has also granted exemption to the Battery Operated Transport Vehicles from the requirement of permit. The detailed notification is at ANNEXURE-II.

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MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

NOTIFICATION

New Delhi, the 1st March, 2019

G.S.R. 167(E).—Whereas, the draft rules further to amend the Central Motor Vehicles Rules, 1989 were published, as required under sub-section (1) of section 212 of the Motor Vehicles Act, 1988 (59 of 1988), vide notification of the Government of India in the Ministry of Road Transport and Highways *vide* number G.S.R 748(E), dated the 7th day of August , 2018, in the Gazette of India, Extraordinary, Part II, Section (3), Sub-section (i), inviting objections and suggestions from all persons likely to be affected thereby before the expiry of the period of thirty days from the date of which copies of the official Gazette containing the draft rules were made available to the public;

And whereas, copies of the said Gazette notification were made available to the public on the 7th August, 2018;

And whereas, the objections and suggestions received from the public in respect of the said draft rules have been considered by the Central Government;

Now, therefore, in exercise of the powers conferred by section 110 of the Motor Vehicles Act, 1988 (59 of 1988), the Central Government hereby makes the following rules further to amend the Central Motor Vehicles Rules, 1989, namely:-

1. (1) These rules may be called as the Central Motor Vehicles (First Amendment) Rules, 2019.
(2) These rules shall come into force on the date of their final publication in the Official Gazette

2. In the Central Motor Vehicles Rules, 1989, for rule115D, the following rule shall be substituted, namely –

"115 D. Retro-fitment of hybrid electric system or electric kit to Motor Vehicles. – (1) Retro-fitment of hybrid electric system kit to motor vehicles or conversion of motor vehicles for pure electric operation with fitment of or Pure Electric System Kitspecified in column (2) of the Table shall confirm to the compliance Standard as specified in column (3) of Table given below.

TABLE

Sl. No.	Type of Retro-fitment or Conversion and Motor Vehicle Categories	Compliance standard
1	2	3
1	Retro-fitment of Hybrid Electric System Kit to vehicles of categories L, M and N having Gross Vehicle Weight not exceeding 3500 kg.	Shall conform to the requirements stipulated in *AIS-123 (Part 1)
2	Retro-fitment of Hybrid Electric System Kit to vehicles of categories M and N having Gross Vehicle Weight exceeding 3500 kg	Shall conform to the requirements stipulated in *AIS-123 (Part 2)
3	Conversion of motor vehicles for pure electric operation with fitment of Pure Electric Propulsion Kit by replacing the engine of Motor Vehicles of categories L, M, N	Shall conform to the requirements stipulated in *AIS-123 (Part 3)

Note:

* AIS-123 Part 1 or 2 or 3 as amended from time to time till such time as corresponding Bureau of Indian Standard specifications are notified under the Bureau of Indian Standards Act, 2016 (11 of 2016) shall be used as applicable:

Provided further that manufacturer or supplier of hybrid electric system kit or pure electric system kit shall obtain the type approval certificate from a test agency specified in rule 126 as per the applicable standard referred in the above mentioned Table."

[No. RT-11028/ 04/2018-MVL]
PRIYANK BHARTI, Jt. Secy.

Note: The principal rules were published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-section (i),vide notification number G.S.R. 590(E), dated the 2nd June, 1989 and lastly amended vide notification number G.S.R 1225(E) date 20.12.2018

ANNEXURE-II

THE GAZETTE OF INDIA : EXTRAORDINARY
[PART II – SEC. 3(ii)

MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

ORDER

New Delhi, the 18th October, 2018

S.O. 5333(E).—In exercise of the powers conferred by clause (n) of sub-section (3) of section 66 of the Motor Vehicles Act, 1988 (59 of 1988), the Central Government hereby orders that the provisions of sub-section (1) of section 66 of the said Act shall not apply to following types of transport vehicles used, or to be used, for the purpose of carriage of goods or passengers as the case may be, namely:-

(i) a Battery Operated Vehicle as defined under clause (u) of rule 2 of the Central Motor Vehicles Rules, 1989;
(ii) a vehicle driven on methanol fuel; and
(iii) a vehicle driven on ethanol fuel.

[F. No. RT-11036/80/2012-MVL(Part-IV)]
PRIYANK BHARTI, Jt. Secy.